

Order No./GST-2018-19/

20 /Commercial Tax

Office of The Commissioner,
Commercial Tax, Uttar Pradesh.

(GST Section)

Lucknow: Dated: 27, September, 2018

:-Order:-

In exercise of the powers conferred by section 168 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act No. 1 of 2017) read with sub-rule (5) of rule 61 of the Uttar Pradesh Goods and Services Tax Rules, 2017 (hereafter in this notification referred to as the said rules), the Commissioner, on the recommendations of the Council, hereby makes the following amendments in Order No./GST-2017-18/07/Commercial Tax Dated the 21st November, 2017, namely :-

2. In the said notifications, in the first paragraph, the following proviso shall be inserted, namely:-

“Provided that the return in **FORM GSTR-3B** of the said rules to be filed for the period from July, 2017 to November, 2018 by the taxpayers who have obtained Goods and Services Tax Identification Number (GSTIN) in terms of notification No. KA.NI.-2-1884/XI-9(47)/17-U.P. Act-1-2017-Order-(143)-2018 dated the 25th September, 2018, shall be furnished electronically through the common portal on or before the 31st day of December, 2018.”.


(Kamini Chauhan Ratan)

Commissioner, Commercial Tax,
Uttar Pradesh.